Written Answers Ministers and senior officials of the Central Government.

(c) and (d). The question of revision of prices was not discussed with them. Nor was it necessary to do so because, in pursuance of the agreement arrived at with the oil companies last year, an examination has been made for the purpose of evolving a new price formula; discussions, with the representatives of the oil companies in the country are scheduled to commence from 7th May, 1959.

CONSTRUCTION OP SPORTS STADIUM AT **CALCUTTA**

fSHRi BHUPESH GUPTA: *325. ^ SHRI P. A. SOLOMON: LDR. R. B. GOUR:

Will the Minister of DEFENCE be pleased to

- (a) whether he had any discussion with the Chief Minister of West Bengal regarding the construction of a Sports Stadium at
- (b) if so, what proposal the Chief Minister made to him in this connection; and
- (c) whether Government have taken any decision in the matter?

THE MINISTER or DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir.

(b) and (c). The Chief Minister pressed with great vigour the requirements of Calcutta in regard to playing fields and the urgency of arrangements, mutually suitable, being made. Government is glad to inform the House that agreement in principle has been reached.

INTRODUCTION OF NEPALI AS OFFICIAL LANGUAGE IN DAHJEELING DISTRICT

,,,,fi f Shri P. A. SOLOMON: ai \ Dr. R.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any communication from the

Government of West Bengal and other nonofficial organisations in connection with the resolution passed unanimously in , the West Bengal Legislative Assembly in favour of the introduction of Nepali language as a medium of instruction as well as the official language in the District of Darjeeling; and

(b) what action Government propose to take therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes, from Darjeeling.

(b) The West Bengal Government have already decided to recognise Nepali language as a medium of instruction in the schools in the District of Darjeeling.

KARGALI COAL WASHKRY

f Shri N. C. SEKHAR: *327. ^ DR. R. B. GOUR:

^SHRI LALJI PENDSE:

Will the Minister of STEEL, MINBS AND FUEL be pleased to state:

- (a) the cost at which the washery at Kargali (Hazaribagh) has been set up;
- (b) whether it is a fact that the tender for the construction of the washery accepted at first was subsequently cancelled in favour of another person:
- (c) whether it is a fact that after construction the diameter of the washery was found to be smaller than the specification;
- (d) if the answer to part (c) above be in the affirmative, whether the Chief Engineer of the Planning Section then gave a scheme for the enlargement of the diameter; and
 - (e) if so, at what estimated cost?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) Rs. 238 lakhs approximately.

(b) No.

(c) to (e). Part (c) of the question is not clear. The washery has no diameter as such. The washery has not yet been taken over by the National Coal Development Corporation from the contractors. At present trial runs are being held and minor delects rectified, wherever necessary.

CONCESSIONS TO CHILDREN OF POLITICAL SUFFERERS FOR EDUCATION

*323. Shri DEOKINANDAN NARAYAN: Will the Minister of EDUCATION be pleased to state what concessions Government propose to give to the children of political sufferers in the matter of their education?

THE MINISTER OF EDUCATION (DR. K. L. Shrimali): Details of the concessions are contained in the reply given in the House on 23rd September, 1958 to Unstarred Question No. 241.

LAND POLICY IN CANTONMENTS

*329. SHRIMATI YASHODA REDDY: Will the Minister of DEFENCE be pleased to state:

- (a) what measures have been taken to implement the land policy of Government as announced in newspapers in February 1957 in respect of Cantonment area;
- (b) whether it is fact that large open lands are lying vacant and the Cantonment administrations have withheld or have refused sanction for erection of buildings on such lands in Bungalow Compounds; and
 - (c) if so, what are the reasons therefor?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) Decisions on certain matters such as Government's right of preemption, the price to be paid if Government exercises that right, delegation of powers to the Military Estate Officers to sign conversion deeds on behalf of Government etc. are being finalised. Administrative orders will issue in due course.

(a) and (c). Large open lands which may appear to be lying vacant in Cantonments are those required for defence purposes including individual training and exercises. In many places, there is shortage of such lands. Where sanction is withheld, it is because defence requirements including keeping of certain areas as open air space must receive consideration. In some cases, existing tenures may inhibit building on apparently available land.

to Questions

MISSING PERSONS IN NEW DELHI

•330. SHRI PURNA CHANDRA SHARMA: Will the Minister of HOME AFFAIRS be pleased to state the number of persons reported to be missing in New Delhi during the month of may 1958 who could not be traced so far?

THE MINISTER OF HOME AFFAIRS (SHRI GOVTND BALLABH PANT): Out of 17 persons reported missing in May 1958, 4 persons have not yet been traced.

JUNIOR BASIC SCHOOLS IN DELHI

- 89. SHRI N. C. SEKHAR: Will the Minister of EDUCATION be pleased to state:
- (a) the present number of junior basic schools in Delhi;
- (b) the number of children studying in those schools;
- (c) the number of teachers in those schools;
- (d) the number of teachers who are permanent; and
- (e) the steps being taken to con firm the remaining teachers?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) 235.

- (b) About 25,000
- (c) 848
- (d) 635
- (e) These schools are under the Delhi Municipal Corporation and necessary action to confirm more teachers is being taken by them.